

**Central Administrative Tribunal
Madras Bench**

OA/310/00492/2018

Dated Friday the 13th day of April Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

S.Ganesan
Assistant Loco Pilot,
Madurai. .. Applicant

By Advocate **M/s.R.Pandian & Saravana Prakash.S**

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town, Chennai 600 003.
2. The Chief Personnel Officer,
Southern Railway,
Park Town, Chennai 600 003.
3. The Divisional Personnel Officer,
Southern Railway,
Madurai Division,
Madurai 625 010.
4. The Chief Personnel Officer,
South Western Railway,
Gadag Road,
Hubli 580 020. .. Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“to call for the records relating to the Inter-Railway One Way Request Transfer of the applicant from Hubli Division of South Western Railway to Madurai Division of Southern Railway and the consequent fixation of seniority vide the impugned order in No.U/P.676/VI/Mechl.Rg. Dated 14.11.2016, to quash the impugned order and further:-

to direct the 3rd respondent to re-cast the Seniority List of the cadre of Assistant Loco Pilots, by placing the applicant, whose Inter-Railway One Way Request Transfer was approved by the Competent Authority on 16.09.2015, below Mr.N.Senguttuvan (Sl.No.20) who joined the seniority unit on 09.09.2015 and above Mr.Mahendra Kumar Meena (Sl.No.21) who joined the seniority unit on 19.11.2015, and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. Learned counsel for the applicant submits that the applicant made Annexure A7 representation dated 08.12.2016 to the competent authority regarding his grievance on the issue of provisional seniority list of Assistant Loco Pilots in Level-2 in VIIth Pay Commission as on 01.10.2016 following Annexure A6 letter to this effect issued by the Southern Railway dated 14.11.2016. The respondents have allegedly failed to finalise the seniority list and, therefore, it is apprehended that the respondents would operate the provisional list for the purpose of promotion to the next higher level which would cause irreparable damage to the applicant's interests. Accordingly a direction is sought to the respondents to decide

the issue within a reasonable time limit to be prescribed by this Tribunal.

3. Mr.P.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought as also the fact that nearly 18 months have passed since the publication of the provisional seniority list, without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A7 representation dated 08.12.2016 of the applicant, in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam)
Member(A)
13.04.2018

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